दिनांक-रेख: नीति जीएक ग्रेड में सेवाकाल के वर्षों से सम्बद्ध है. कश्वनी द्वारा बनाई गई पदोन्नति नीति का कभी भी हिस्सा नहीं रही है।

Written Answers

(ग) जी, हां।

(घ) तथा (ङ) संयंत्र क्षेत्र में 14-7-1984 को हुई उपद्रवी घटनायें जो घठपक्ष प्रबंध निदेशक तथा अधिकारियों को पीटने के प्रयास में हुई जिनके परिणामस्बरूप कुछ ग्रधिकारियों तथा सी०ग्राई०एस०एफ० के कर्मचारियों को चोटे माने के पश्चात श्री पांडे, हटिया श्रमिक संघ के कार्यकारी ऋध्यक्ष तथा इसी यनियन से सम्बन्धित श्री महेश राम की 16-7-1984 को डिस्चार्ज सिम्पल-साइटर्स जारी करके नौकरी समाप्त कर दी गई थी।

Allotment of Accommodation to the Employees appointed on ad-hoc basis

2357. SHRI RAJNI RANJAN SAHU: Will the Minister of WORKS AND HOUSING be pleased to state:

- (a) whether Central Government employees/officers appointed on adhoc basis are eligible for allotment of general pool accommodation; and
- (b) whether some officers of the D.G.S.&D. have been allotted houses by the Directorate of Estates in violation of the rules?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPART-MENT OF PARLIAMENTARY AF-FAIRS (SHRI MALLIKARJUN): (a) and (b) No, Sir.

Agitation by the Blind in Delhi

2358. SHRI V. GOPALSAMY: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) the time since when the blind have been agitating and the number of days they have sat on a dharna at the Shastri Bhavan, Delhi:

- (b) what are their demands what steps have been taken by Government to meet their demands;
- (c) if no steps have been taken, the reasons therefor:
- (d) whether Government have constituted a high-level national commission to study and solve the problems of the blind and handicapped in India; if not, the reasons therefor; and
- (e) the number of blind arrested in Delhi in connection with their agitation and the details of the cases pending in courts against these peo-

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON); (a) An association namely, National Blind Youth Assocation started the agitation on 20-3-1984.

- (b) and (c) The Association has submitted a Charter of 50 demands relating to education, training employment of blind persons, enactment of a legislation for securing the interests of the blind and certain matters relating to the National Institute for Visually Handicapped, Dehradun. Many of these demands have already been met and some have been accepted in principle and are in the process of implementation. State Governments have also been requested to take appropriate action, wherever required. The main demand, however, is enactment of legislation for reservation of jobs for the handicapped. Government have not found it possible to accept this demand due to legal and administrative reasons.
- (d) A National Council for Handicapped Welfare has been set up under the Chairmanship of Union Minister for Social Welfare, with representatives of Parliament State Min-